

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1719/2001

New Delhi this the 17th day of July, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Palia Singh P. No. 6967566,
Chargeman RSSD COD,
Delhi Cantt.

... Applicant

(By Shri M.K. Bhardwaj, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Defence,
South Block, New Delhi.

2. Commandant,
Central Ordnance Depot,
Delhi Cantt-110010.

3. Office Incharge,
AOC Records,
Secunderabad (AP).

... Respondents

O R D E R (ORAL)

Shri V.K. Majotra, Member (A):-

The applicant who works as a Chargeman under the respondent No. 2 has assailed respondents' order dated 30.5.2000 whereby he has been transferred from Delhi to OD Talegaon (Pune). The learned counsel stated that as per the transfer policy when an official is promoted only the seniormost can be transferred out on promotion and when there is any surplus staff, only the juniormost is transferred first. In the present matter, according to the learned counsel, applicant is neither the seniormost nor the juniormost. He pointed out that in December, 1999 a general posting order was received in the office of COD, on the basis of which one Mahender Singh who is the seniormost Chargeman was

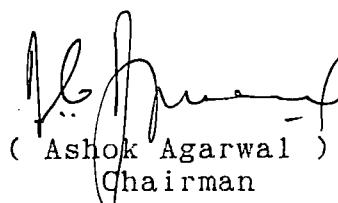
ordered to be transferred out from Delhi to Talegaon (Pune) as per the existing transfer policy. However, later on the respondents changed their mind, cancelled the transfer of Shri ~~Mohender~~ Singh and instead vide order dated 30.5.2000 transferred the applicant out from Delhi to Talegaon (Pune). The applicant has been on duty till 6.7.2001. He had made representation against his transfer on 8/9.6.2000 which has remained undecided except that suddenly the applicant was told verbally by the respondents that his representation has been rejected and he has to move out on transfer to Talegaon (Pune).

2. In our view, this OA can be disposed of at this stage itself even without issue of notices with a direction to the respondents to decide the applicant's representation dated 8/9.6.2001 within a period of thirty days from the the date of receipt of a copy of this order, by a detailed, reasoned and speaking order, with a further direction to retain the applicant at Delhi till his representation is decided and the order passed in this regard is served upon him in terms of these directions. We direct accordingly.

V.K.Majotra

(V.K. Majotra)

Member (A)



(Ashok Agarwal)

Chairman

/as/